GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO. : 4693 (To be answered on the 31st March 2022)

LTC FARE FOR GOVERNMENT EMPLOYEES

4693. SHRI VINOD KUMAR SONKAR
DR. JAYANTA KUMAR ROY
SHRIMATI SANGEETA KUMARI SINGH DEO
SHRI RAJA AMARESHWARA NAIK
DR. SUKANTA MAJUMDAR
SHRI RAJVEER SINGH (RAJU BHAIYA)
SHRI BHOLA SINGH

Will the Minister of CIVIL AVIATION नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government has been releasing Leave Travel Concession (LTC) 80 fare list for the Central Government employees for domestic travel; (b) if so, the details thereof including the objectives, features, benefits etc.
- (b) if so, the details thereof including the objectives, features, benefits etc;
- (c) whether due to decrease in Covid cases and increase in air traffic, fare in certain sectors like Port Blair is higher than LTC 80 fare as result of which employees are not able to avail the LTC 80 fare and if so, the details thereof; (d) whether there is need to revise the LTC 80 fare to pre-Covid period to
- (d) whether there is need to revise the LTC 80 fare to pre-Covid period to rationalize it and if so, the action being taken in this regard;
- (e) whether there is need to modify the LTC 80 fare guidelines after disinvestment of Air India; and
- (f) if so, the steps being taken by the Government in this regard?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION लागर विमानन मंत्रालय में राज्य मंत्री (GEN. (DR) V. K. SINGH (RETD))

(a) to (f): Prior to disinvestment of Air India, LTC 80 was a scheme offered by Air India for booking air tickets when Government employees availed LTC.

The air fare is neither regulated nor established by the Government. Under the provision of sub rule (1) of Rule 135 of the Aircraft Rules, 1937, every air transport undertaking engaged in scheduled air services is required to establish tariff having regard to all relevant factors, including the cost of operations, characteristics of services, reasonable profit and the generally prevailing staff. The prices are accordingly fixed by the airlines keeping in view the market forces including, inter-alia, the operating cost, demand, seasonality, sustainability etc.

In view of the disinvestment of Air India, Department of Expenditure has issued guidelines on 31.12.2021 and 16.02.2022 for air travel on Government account, both domestic (including LTC) and international, where the Government of India bears the cost of air passage. As per the said guidelines, travel can be made by any private airlines, subject to tickets being purchased from the three Authorized Travel Agents viz. i) M/s Balmer Lawrie & Company Limited (BLCL) ii) M/s Ashok Travels & Tours (ATT) and iii) Indian Railways Catering and Tourism Corporation Ltd. (IRCTC).
